CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

 $\frac{\text{O.A. No. } 383/97}{\text{Wednesday, this the 17th day of November, 1999.}}$

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR G RAMAKRISHNAN, ADMINISTRATIVE MEMBER

- 1. K. Rugmini,
 D/o. Late N.P.G. Nair,
 'Vaisakhom', Vaidyuthi Bhavanam,
 Thiruvananthapuram,
 Assistant Accounts Officer (Retired),
 Office of the Regional Provident
 Fund Commissioner,
 Thiruvananthapuram.
- 2. P. Janardhanan Nair,
 S/o. K.R. Govinda Pillai,
 'Aswathi', T.C.17/957,
 Poojappura, Thiruvananthapuram
 Assistant Accounts Officer,
 Office of the Regional Provident
 Fund Commissioner,
 Kozhikode 2.
- 3. G.R. Sumangali Devi,
 D/o. B. Raman Pillai,
 'Yamuna', Kunnumpuram,
 Thiruvananthapuram 1,
 Assistant Accounts Officer,
 Office of the Regional Provident
 Fund Commissioner,
 Thiruvananthapuram.
- 4. K. Vasudevan,
 S/o. Sri. R. Madhava Panicker,
 'Vipanchika', Velliparambu,
 Kozhikode 8,
 Assistant Accounts Officer,
 Office of the Regional Provident
 Fund Commissioner,
 Kozhikode 2.

... Applicants

By Advocate Mr.P.S. Biju

۷s.

- Union of India represented by the Secretary, Ministry of Labour, Government of India, New Delhi.
- 2. Central Provident Fund Commissioner, New Delhi.
- 3. The Regional Provident Fund Commissioner, Office of the Regional Provident Fund Commissioner, Thiruvananthapuram.

- 4. J. Sukumaran,
 Enforcement Officer,
 Office of the Enforcement Officer,
 Employees Provident Fund,
 Kottayam.
- 5. M.K. Padmanabhan,
 Enforcement Officer,
 Office of the Regional Provident
 Fund Commissioner, Kochi 17.
- 6. P.M. Rajappan,
 Enforcement Officer,
 Office of the Enforcement Officer,
 Employees Provident Fund,
 Trichur 1.
- 7. S. Govindan,
 Enforcement Officer,
 Office of the Regional Provident
 Fund Commissioner, Kochi 17.
- 8. M.R. Chellappan, Enforcement Officer/Accounts Officer, Office of the Regional Provident Fund Commissioner, Kozhikode - 2.

...Respondents

By Advocate Mr. Sunil Jose, ACGSC for R-1 By Advocate Mr. N.N. Sugunapalan for R-2 & 3

> The application having been heard on 17.11.99, the Tribunal on the same day delivered the following: ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Applicants seek to quash A-1 and A5 and to direct respondents 2&3 to prepare a seniority list of Head Clerks on the basis of Grade-C seniority and to grant all consequential benefits.

2. In the reply statement filed by respondents 2&3, it is stated that:

"It is further submitted that the seniority list published on 20.1.1994 is being revised consequent on the decision of the Hon'ble Centrl Administrative Tribunal in the O.A. Nos. 265/90, 1210/90, 111/91, 253/91 etc. However, there is no change in the placement of either the applicants 1,3 and 4 or the respondents as per the draft seniority list published on 31.3.1997. In the draft seniority list published on 31.3.1997, the placement of the 2nd applicant has not been changed, but the date of notional promotion has been shifted from 10.5.1989 to

12.1.1989 to his advantage as there was a vacancy for him on 12.1.1989."

- 3. The seniority list published on 20.1.1994 is A-1. The learned counsel appearing for the respondents 2&3 submitted that the draft seniority list published on 31.3.1997 has not been finalised so far.
- 4. The learned counsel appearing for the applicants submitted that in the light of the submission made by the respondents that A-1 seniority list is being revised, the O.A. can be closed permitting the aplicants to submit their objections to the draft seniority list published on 31.3.1997.
- 5. The learned counsel appearing for respondents 2&3 submitted that there is no objection in adopting such a course.
- 6. Accordingly, the applicants are permitted to submit their objections to the draft seniority list published on 31.3.1997 within one month from today.
- 7. Accordingly, the O.A. closed. No costs.

Dated this the 17th day of November, 1999,

G.RAMAKRISHNAN ADMINISTRATIVE MEMBER A.M. SIVADAS

JUDICIAL MEMBER

nv/171199

LIST OF ANNEXURES REFERRED TO IN THIS ORDER

1. Annexure A-1:

A true copy of the Proceedings No.KR/Admn.E.1(5)/94 dated 20.1.1994 issued by the 3rd respondent.

2. Annexure A-5:

A true copy of the Order No.KR/(OA 411/94(Adm.I/E.1(5)/96/710 dated 25.6.1996 of the 3rd respondent.